

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/246/ND/2022

IN THE MATTER OF:

M/s Bop Realty Pvt .. Ltd.	...	Applicant
Versus		
M/s Panchsheel Buildtech Pvt .. Ltd	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Pooja Saigal, Mr. Siddharth Mehta, Ms. Sristi Sengupta, Ad.
For the Respondent	: Mr. Sanjeev Arora, Ms. Prachi Johri, Ms. Sargam, Ad.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Pleadings are complete. List this matter on 23.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)